

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Original Application NO. 909 of 2007

Allahabad this the 02th day of April 2008.

Hon'ble Mr. Ashok S. Karamadi, Member-J

Hon'ble Mr. K.S. Menon, Member-A

Harnarayan aged about 60 years son of Shri Sarju Prasad,
R/o 506/1, Khushipura, Jhansi.

.....Applicant

(By Advocate: Shri S. M. Ali)

Versus.

1. Union of India through General Manager North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.
3. Senior Divisional Signal Tel. Engineer (S) North Central Railway, Jhansi.
4. Divisional Signal and Tel. Engineer (S), North Central Railway, Jhansi.

.....Respondents

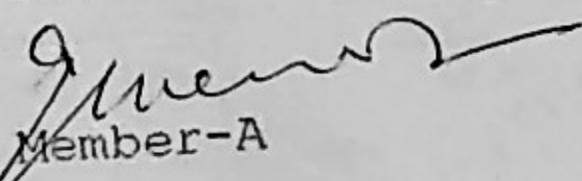
(By Advocate: Shri A.K. Sinha)

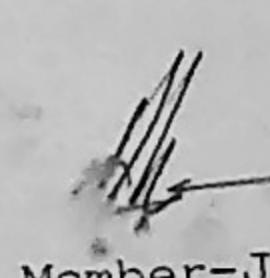
O R D E R

By Mr. Ashok S. Karamadi, Member-J

This Original Application is filed against the show cause notice dated 3.7.2002. The learned counsel for the applicant himself states that subsequent to the show cause notice, respondents' authorities have passed the final order on 2.9.2002, but the same is not produced and challenged. Having regard to the same, when the question is put to the learned counsel for the applicant whether the O.A. is maintainable, on the last occasion we put the same question. Today he requests permission to withdraw the O.A. Accordingly, the permission to withdraw the O.A. is granted, O.A. is dismissed as not maintainable, however, liberty is given to the applicant to challenge the final order in appropriate forum against the order dated 2.9.2002.

No costs.


Member-A


Member-J

Manish/-